

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.34580/2018

(Arising out of impugned final judgment and order dated 30-08-2017 in CRA No. 90/2004 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

VIJAY BAJPAI

Respondent(s)

(IA No. 172767/2018 - CONDONATION OF DELAY IN FILING SLP, IA
No. 172771/2018 - CONDONATION OF DELAY IN REFILEING SLP AND IA
No. 172772/2018 - EXEMPTION FROM FILING O.T.)

Date : 17-01-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Ankit Goel, AOR
Mr. R.K. Gupta, Adv.

For Respondent(s)

Mr. A. Sirajudeen, Sr. Adv.
Ms. Kamakshi S. Mehlwal, AOR
Mr. Karri Venkata Reddy, Adv.
Mr. S.Xavier Felix, Adv.
Mrs. Daniel Mary, Adv.
Ms. Geetanjali Mehlwal, Adv.
Mr. Sanveer Mehlwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for the sole respondent seeking six weeks adjournment for perusing the records and to file counter affidavit, list the matter after six weeks.

(VISHAL ANAND)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

